

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3151
ANSWERED ON:29.08.2013
MANGALORE AIR TRAGEDY
Raghavan Shri M. K.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the present status of the inquiry into the Mangalore Air Tragedy;
- (b) whether compensation has been paid to all the victims (both identified and unidentified) of the tragedy;
- (c) if so, the details thereof;and
- (d) if not, the reasons therefor and the measures being taken for speedy disbursement of compensation and insurance to such victims in future?

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

- (a): The Court of Inquiry appointed by the Government has submitted its report and the same has been accepted by the competent authority.
- (b) & (c): All the 160 cases (i.e. 152 deceased and 08 injury cases) have been settled for an overall amount of Rs. 115.74 crores. Out of 160 cases, 130 cases have been settled on full and final basis and 30 cases have been settled on Receipt Basis i.e., without signing full Release and Discharge document as per the judgement of Division Bench of Kerala High Court.
- (d): Does not arise in view of (b) & (c) above.